

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

Original Application No.322 pf 1996

Tuesday, this the 25th day of November, 2003.

Hon'ble Mr. Justice S.R. Singh, V.C.
Hon'ble Mr. D. R. Tiwari, A.M.

Puran Chand,
son of Sri Keshav Dutt,
resident of Village Nawar Salani,
PO Fatehpur, District-Nainital.

.....Applicant.

(By Advocate : Shri A.Rajendra)

Versus

1. Union of India through General Manager,
Railway Electrification, Allahabad.
2. Senior Electrical Engineer (D & S),
Railway Electrification, Allahabad.
3. Assistant Electrical Engineer (Steel) Core
Railway Electrification, Allahabad.
4. Sri Ashutosh Pant,
S/o not known
Senior Electrical Engineer,
(D & S) Railway Electrification,
Allahabad.Respondents.

By Advocate : Shri P. Mathur)

ORDER

By Hon'ble Mr. Justice S.R. Singh, V.C. :

The applicant, a Bungalow Peon, was terminated by order dated 06.12.1995. The present O.A. has been instituted for quashing the said order, coupled with the prayer to direct the respondents to treat the applicant in continuous service. In para-4.26 of the O.A., it is averred that being aggrieved of the termination order dated 06.12.95, the applicant preferred an appeal on 26.12.1995 before the respondent no.1 which is still pending. This fact is not disputed by Shri Prashant Mathur, learned counsel for the respondents.

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2. Under these circumstances, we dispose of the O.A. with the direction to the appellate authority to consider the appeal and dispose of it by a reasoned order, under intimation to the applicant, within a period of 3 months from the date of receipt of a certified copy of this order alongwith a copy of the memo of appeal. It is made clear that in case the appeal is not traced out in the file of the respondents, memo of appeal filed by the applicant, be treated as an appeal and be decided according to aforesaid directions. There will be no order as to costs.

Dhara
Member (A)

Raj
Vice Chairman

|M.M./